

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.11.2011

OA No. 503/2011

Ms. Manisha Surana, Counsel for applicant.

The present OA is directed against the order dated 09.10.2007 (Annexure A/1) and order dated 13.04.2007 as the applicant has not been given promotion on the post of UDC considering his ACR being 'Average' Since the Average ACRs were not communicated, therefore, the applicant was not aware that he has been debarred for promotion. The applicant served a notice of demand for justice upon the respondents through his counsel. During the pendency of notice of demand for justice, the applicant was given promotion to the post of UDC.

Now the grievance is with regard to the seniority. To this effect, the applicant is at liberty to represent before the respondents, who shall decide the same by passing a reasoned & speaking order. The applicant is also given liberty to file substantive OA, if any prejudicial order is passed against him.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.S.Rathore
(Justice K.S.Rathore)
Member (J)

ahq

copy given vide

*No- 1806
17/11/11*